

[English]

SHRI ANANDRAO VITHOBA ADSUL (Buldhana): Mr. Speaker, Sir, I wish to draw the attention of the Railway Minister to the accident that has taken place in my constituency, that is, Buldhana where the workers of the Railways have been killed. Further, eight persons are seriously injured in that accident. So, a proper compensation should be given and also a high level inquiry should be ordered. That is my request.

MR. SPEAKER : You are very brief. Thank you for that.

[Translation]

SHRI SURAJ BHAN (Ambala) : Mr. Speaker, Sir, It is envisaged in Article 330 and 332 of the Constitution that the Scheduled Castes and Scheduled Tribes should be given their due share in proportion to their population in the country. According to the latest census figures their population is 25 percent of India's population yet they are getting a reservation of 22.5 percent only. Therefore, I request that it be enhanced to 25 percent.

Mr. Speaker, Sir, within the parameters of my information I would like to say that Mr. Speaker, Sir, I would like to say that instead of increasing the reservation quota of SC/ST from 22.5 percent the Government is going to curtail it so as to provide reservation to other castes. Now it has become quite necessary to stop the Government from taking such a step. The previous Congress Government had brought a Bill to provide reservation to the Dalit Christians out of the present reservation quota of the Scheduled Castes. Fortunately that Bill could not be passed. Later on they tried to implement that Bill by bringing ordinance. We met the hon. President. Fortunately the hon. President did not sign this ordinance. Now the United Front has said the same thing in its Common Minimum Programme that christians would be given reservation. What would be its ultimate result...*(Interruptions)*

[English]

SHRI P.C. THOMAS (Muvattupuzha) : It is unfortunate that the hon. Member is opposing a burning issue regarding some Dalits who are not being given reservation just because they believe in a particular religion. The hon. Member cannot raise this issue during Zero Hour without giving any notice as per rules...*(Interruptions)*

SHRI SURAJ BHAN : Please allow me to speak.

MR. SPEAKER : Let the hon. member speak. Let him have his say. He is expressing his opinion.

*(Interruptions)*

[Translation]

SHRI SURAJ BHAN : Mr. Speaker, Sir, you will be surprised to know that according to the Government of India Act 1935, in 1936 ...*(Interruptions)*

[English]

What is this going on? You allowed me to speak ...*(Interruptions)*

MR. SPEAKER : Let the hon. Member say what he wants to say. I will decide whether this is urgent matter or not. First of all, let him make his submission.

*(Interruptions)*

SHRI G.M. BANATWALLA (Ponnani) : This is a matter of policy. This issue cannot be taken up by you during Zero Hour...*(Interruptions)*

[Translation]

SHRI SURAJ BHAN : Mr. Speaker, Sir, you will be surprised to know that...*(Interruptions)*

[English]

MR. SPEAKER : Since this is not a matter of great urgency, you need not make any argument now.

*(Interruptions)*

SHRI G.M. BANATWALLA : It is a matter of policy. ...*(Interruptions)*

MR. SPEAKER : No, no. Not at all. Do not raise a slogan like this here. Please sit down. Let the hon. Member have his say. There is nothing wrong in that. Shri Suraj Bhan, please be brief. Do not make a statement. Please do not argue. You need not argue the matter now.

*(Interruptions)*

MR. SPEAKER : The hon. Member may finish his speech now.

SHRI T.R. BAALU (Madras South) : It should be expunged from the record.

MR. SPEAKER : I will go through the record. I will certainly do that. The hon. Member should conclude now. Do not make any argument.

*(Interruptions)*

[Translation]

SHRI SURAJ BHAN : Mr. Speaker, Sir, you will be surprised to know that in 1936 during British period, the Government of India-British Government had issued an order which says that...*(Interruptions)*

[English]

MR. SPEAKER : There is no need.